

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 264/TT/2017

- Subject** : Determination of transmission tariff for 400 kV Anta Bay at Kota Sub-station for 400 kV S/C Anta-Kota Line (line owned by RVPNL) under “Northern Region System Strengthening Scheme-XXVII” for tariff block 2014-19 period in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing** : 24.4.2018
- Coram** : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others
- Parties present** : Shri S.S. Raju, PGCIL
Shri S.K. Venkatesh, PGIL
Shri V.P. Rastogi, PGCIL
Shri Amit Yadav, PGCIL
Shri Vivek Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted that the 400 kV S/C Anta–Kota line alongwith Anta bay is under the scope of RRVPNL and bays at Kota for interconnection of the said line is under the scope of the petitioner. He stated that RRVPNL in 31st and 33rd NRPC meetings stated that 400 kV S/C Anta–Kota line would be commissioned by August, 2015. Taking into consideration the matching of the line, the petitioner postponed commissioning of the asset and coordinated with RRVPNL through letters dated 7.11.2014, 27.11.2014, 15.12.2014, 24.10.2015 and 2.8.2017 but no response was received from RRVPNL. The petitioner had already awarded the contract and the



work was complete and it was not possible for it to prolong the timeline beyond a certain limit due to which the bay extension at Kota was commissioned in March, 2016. The petitioner sought approval of COD under proviso (ii) of Regulation 4(3) of 2014 Tariff Regulations as the work of the line has not yet been completed by RRVPNL. He further requested for grant of AFC under Regulation 7(7) of the 2014 Tariff Regulations for the two bays at Kota.

2. The representative of RRVPNL submitted that the major portion of the work related to the 400 kV S/C Anta–Kota transmission line has been completed and the remaining work would be completed by 30.5.2018. She submitted that the delay is due to the delay in forest clearance and sought one week's time to file reply to the petition.

3. Learned counsel appearing for BRPL has made the following submissions:-

- a. The petitioner's prayer for approval of COD under proviso (ii) to Regulation 4 (3) of 2014 Tariff Regulations may not be allowed as the instant asset has not been put to regular use as held in judgment dated 2.7.2012 by Hon'ble Appellate Tribunal for Electricity (ATE) in Appeal No. 123 of 2011 and the judgment dated 3.3.2016 of Hon'ble Supreme Court in Civil Appeal No. 9193 of 2012.
- b. The time over-run of 19 months is wholly attributable to the petitioner and as such the time over-run may not be allowed. PERT chart placed on record by the petitioner is on scheduled basis and the actual time taken is not given.
- c. The petitioner is claiming IDC on accrued basis and requested that the same be allowed on cash basis.

4. After hearing the parties, the Commission directed the petitioner to place on record PERT chart based on the actual activities by 15.5.2018. The Commission further directed the respondents to file their reply by 31.5.2018 and the petitioner to file rejoinder, if any, by 8.6.2018. The Commission directed the parties to comply with its directions within the specified time and if no information is received within the specified timeline, the matter will be disposed on the basis of the information on record.

5. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

